

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. No.333 of 1999
(O.A. 171 of 1997)

date of order: 7.7.1999

Present: Hon'ble Mr. D. Purakayastha, Judicial Member

SUSANTA KUMAR MOOKHERJEE

VS

UNION OF INDIA & ORS. (E.RLY.)

For the Applicant : Mr. S. K. Dutta, counsel

For the Respondents; Mr. P.K. Arora, counsel

O R D E R

Heard the learned counsel of both the parties, Mr. Dutta, learned advocate for the applicant submits that on the date of dismissal of the application on 26.5.99, learned advocate for the applicant became sick and thereby, he could not be able to appear in the Court on that date. So, he prays for restoration of the application.

2. Considering submission made by the learned advocate and going through the records, I am satisfied that there is a sufficient cause for restoration of the case and accordingly, the order of dismissal is set aside and the case is restored to its original file and number and fixed for hearing on 4.10.99. The respondents are directed to file their reply within three weeks from today. MA is thus disposed of.

3. Let a plain copy of this order duly attested by the Court Officer be handed over the learned counsel of both sides.


MEMBER (J)